

29 of the Regional Rural Banks Act, 1976 :

(i) The Kakathiya Gramēna Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 244 in Gazette of India dated the 8th January, 1983

(ii) The Hadoti Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 245 in Gazette of India dated the 8th January, 1983.

(iii) The Mandla-Balaghat Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 246 in Gazette of India dated the 8th January, 1983.

(iv) The Nimar Kshetriya Gramin Bank (Meetings of Board) Rules, 1982 published in Notification No. S.O. 338 in Gazette of India dated the 8th January, 1983. [Placed in Library. See No. LT—6194/83].

(6) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Industrial Development Bank of India, for the year 1981-82. [Placed in Library. See No. LT—6195/83].

(7) A copy of the \*Review (Hindi and English versions) by the Government on the working of the Industrial Finance Corporation of India, for the year 1981-82. [Placed in Library. See No. LT-6196/83].

(8) A statement (Hindi and English versions) on the results of the market plans floated in March, 1983. [Placed in Library. See No. LT—6197/83].

(9) A copy of Notification No. 4 (10)/80/Fin(G) (Hindi and English versions) published in Delhi Gazette of India dated the 1st February, 1983 regarding exemption to the Embassy of Finland in India from paying sales tax on their purchase of building materials

for building a new chancery building under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT—6225/83].

ANNUAL REPORT, ANNUAL ACCOUNTS AND REVIEW ON WORKING OF EXPORT PROMOTION COUNCIL FOR FINISHED LEATHER AND LEATHER MANUFACTURERS KANPUR FOR 1978-79 AND STATEMENT FOR DELAY REVIEW ON AND ANNUAL REPORT OF EXPORT PROMOTION COUNCIL FOR FINISHED LEATHER MANUFACTURES, KANPUR FOR 1979-80 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) : On behalf of my colleague, Shri P.A. Sangma; I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1978-79.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1978-79.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur for the year 1978-79

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Finished Leather and Leather Manufactures, Kanpur for the year 1979-80 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export

\*The Annual Reports were laid on 25th February, 1983.

Promotion Council for Finished Leather and Leather Manufactures, Kanpur, for the year 1979-80.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT-6198/83].

12.7 hrs.

### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES/SCHEDULED TRIBES

#### REPORTS OF STUDY TOURS

SHRI A.C. DAS (Jaipur): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Report of Study Tour of the Study Group I of the Committee on its visit to Calcutta, Patna and Lucknow during January, 1983.

(ii) Report of Study Tour of the Study Group II of the Committee on its visit to Bhubaneswar, Visakhapatnam and Hyderabad during January, 1983.

12.8 hrs.

### MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th

March, 1983, agreed without any amendment to the Delhi Administration (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1983."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on 24th March, 1983, agreed without any amendment to the Delhi Municipal Corporation (Amendment) Bill, 1983, which was passed by the Lok Sabha at its sitting held on the 22nd March, 1983."

### PUBLIC ACCOUNTS COMMITTEE

HUNDRED TWENTY SIXTH, HUNDRED TWENTY NINTH AND HUNDRED THIRTIETH REPORTS

SHRI BHIKU RAM JAIN (Chandni Chowk): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee:—

(1) Hundred and Twenty-Sixth Report on Action Taken by Government on the recommendations contained in their Sixty-Eighth Report on Central Railway—Idling of imported inventors and Deposit Works on Railways.

(2) Hundred and Twenty-Ninth Report on Action Taken by Government on the recommendations contained in their Hundred and Eleventh Report on the Working of the Office of the Joint Chief Controller of Imports and Exports (CIA), New Delhi.

(3) Hundred and Thirtieth Report on Action Taken by Government on the recommendations contained in their Seventy-Sixth Report on Development of a helicopter.